

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2028/ND/2019

IN THE MATTER OF:

M/s. Dhingra Trading Co.

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Ashok Chauhan, Advocate for operational-creditor

ORDER

Heard the counsel for the operational-creditor and he has submitted that all attempts to Section 8 (1) notice to corporate-debtor. He is directed to send Section 8 (1) notice by e-service. Serve notice on the corporate-debtor within next ten days. Post the matter to 23rd October, 2019.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)